

(10)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

PRINCIPAL BENCH; NEW DELHI

OA No. 2216/91 .. Date of decision: 26.05.93

Sh. S.P. Verma .. Applicant

Versus

Union of India .. Respondents

CORAM

Hon'ble Justice Mr. S.K. Dhaon, Vice Chairman (J)

Hon'ble Sh. S.R. Adige, Member (A)

For the applicant .. Sh. J.P. Varghese, Counsel.

For the respondents .. Sh. V.K. Rao, Proxy counsel for
Sh. A.K. Sikri, Counsel.

JUDGEMENT (Oral)

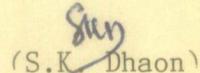
The main relief prayed in this application that the petitioner's service may be regularised with retrospective effect i.e. from 3.2.86 has not been pressed at the Bar.

Having given a thoughtful consideration to the matter before us, we direct that if and when a vacancy arises in the Gaziabad ~~Unit~~ of the respondents, the petitioner's case for regularisation shall be considered. While doing so, he shall be given preference to freshers.

The OA is disposed of accordingly: No order as to costs.


(S.R. Adige)

Member (A)


(S.K. Dhaon)

Vice Chairman (J)